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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

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NEW DELHI, 20th May, 2005

S.O. (E) : In exercise of powers conferred under Paragraph 2.4 of the Foreign Trade Policy, 2004-09, the Director General of Foreign Trade hereby makes the following amendments in Handbook of Procedure (Vol.1) :

1. Para 2.32 (i) (b) will be amended to read as follows :

(b) The import of metallic waste and scrap in unshredded, compressed and loose form shall be permitted through the following ports only :

1. Chennai, 2. Cochin, 3. Ennore, 4. JNPT, 5. Kandla, 6. Mormugao, 7. Mumbai, 8. New Mangalore, 9. Paradip, 10. Tuticorin, 11. Vishakhapatnam, 12. ICD Tughlakabad, 13. Pipava, 14. Mundra, 15. Kolkata, 16. ICD Ludhiana, 17. ICD Dadri, Greater Noida and 18. ICD Nagpur, 19. ICD Jodhpur, 20. ICD Jaipur, 21. ICD Udaipur and **22. ICD Mulund.**

This issues in public interest.

(K.T.CHACKO)
Director General of Foreign Trade
And Ex-Officio Additional Secretary to the Govt. of India

Copy to all concerned.

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